

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.55
TP (Co. Act.)- 20(PB)/2024
Old CP No. 58/2014

IN THE MATTER OF:

M/s Trading Engineers International Ltd. Petitioner/Applicant
Vs.	
M/s Gama Infraprop P Ltd. Respondent

Order under Section 433(e)/433(f) of Companies Act, 1956

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : None appeared
For the Respondent : Mr. Rajat Sehgal and Mr. Samyak Jain, Advs.

ORDER

On 22.04.2024 we passed the following order:

“This is the matter transferred from the Hon’ble High Court of Delhi on 05.03.2024.

When the matter was called, none appeared on behalf of the Petitioner.

Mr. Samyank Jain, Ld. Counsel for the Respondent appears through VC.

*For the appearance of Petitioner, list the matter again **on 02.07.2024.**”*

Today also the matter is listed for hearing but none appeared for the Petitioner.

Ld. Counsel Mr. Samyak Jain appeared through VC on behalf of the Respondent and stated that the Petitioner is not interested in

prosecuting the matter and unnecessarily dragging this adjudication.

In view of the above, we find that the Petitioner is not serious in prosecuting the matter.

Accordingly, the TP (Co. Act.)- 20(PB)/2024 stands dismissed as non-prosecution.

-sd-

**(RAMALINGAM SUDHAKAR)
PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Vinod Arora – 03.07.2024